(43)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

***

O.A.54/97. Dt. of Decision : 17-09-98.

1. G.Venkata Narayana
2. K.Soloman Raju
3. V.Ramesh
4. B.Shankar
5. Syed.Gous Mohiuddin
6. Ch.Rama Rao
7. C.Kaleshwar Rao
8. K.Jaggulal
9. R.Bhoomeshwar
10. P.Srinivas
11. J.Satyanarayana Rao
12. N.Satyanarayana Swamy.

..Applicants.

Vs

1. The Union of India, rep. by the Secretary to the Govt. of India, Dept.of Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunication, AP Circle, Hyderabad.
3. The Telecom District Manager, Nizamabad. ..Respondents.

Counsel for the applicants : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.V.Vinod Kumar, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicants and Mr.V.Vinod Kumar, learned counsel for the respondents.

2. There are 12 applicants in this OA. They are Technicians with three years Diploma or Degree from 1-1-86. They are now working as TTAs. They pray for the scale of pay of Rs.1400-2300/- w.e.f., 1-1-1986.

3. The OA is covered by the judgement of this Tribunal in OA.699/96 and OA.50/97 disposed of to-day. The same observation holds good in this OA also.

4. The OA is disposed of. No costs.

(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)

(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 17th Sept. 1998.
(Dictated in the Open Court)

spr

(HH)

Copy to:-

1. The Secretary to the Govt. of India, Dept. of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad
3. The ~~General Manager,~~ Telecom District, ~~Hyderabad~~ Manager, Nizamabad
4. One copy to Mr. K.Venkateswara Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V. Vinod Kumar Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

17/9/98 (2)

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 17/9/98

~~ORDER~~/JUDGMENT

~~M.A/R.A/C.P.NO.~~

in
O.A.NO. 54/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD

M.A.NO. 37 OF 1997

in

O.A.S.R.NO. 1196 OF 1996

Between:-

1. G.VENKATA NARAYANA.
2. K.Soloman Raju.
3. V.Ramesh.
4. B.Shankar.
5. Syed Gous Mohiuddin.
6. Ch.Rama Rao.
7. C.Kaleshwar Rao.
8. K.Jagulal.
9. R.Bhoomeswar.
10. P.Srinivas.
11. J.Satyanarayana Rao.
12. N.Satyanarayana Swamy. ... APPLICANTS

A N D

1. Union of India, represented by the Secretary to the Government of India, Department of Telecommunication, New Delhi.

2. The Chief General Manager, Telecommunication, A.P.Circle, Hyderabad.

3. The Telecom District Manager, Nizamabad.

...RESPONDENTS

MA filed under Rule 4(5), CAT Procedure Rules 1987

BRIEF FACTS OF THE CASE:-

1. We are the 12 applicants herein and as such we are well acquainted with the facts of the case.

2. We submit that we are all working as T.T.As. in the Department of Telecommunications. The relief sought for is same, the cause of action is same and the respondents are also one and the same.

RELIEF:- It is therefore prayed that this Hon'ble Tribunal may be pleased to permit us to file single O.A on behalf of all of us and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

VERIFICATION

We, the undersigned 12 applicants, do hereby verify that the contents in the above paras are true to our personal knowledge and legal advice from our counsel and we have not suppressed any material facts.

Hyderabad,

Dated :

(1)
(2)
(3)
(4)
(5)
(6) Ch. Rama Rao
(7)
(8)
(9)
(10)
(11) T. Satyanarayana Rao
(12)

Signature of the Applicants.

Counsel for the Applicants.

for 49

I undertake to pay individual courtesy to asked by Hon'ble Tribunal

Counsel

Sayleela Petn.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT :: HYDERABAD

M.A.NO. 37 OF 1996
in
O.A.S.R.No. 4196 OF 1996

PETITION FILED UNDER SEC.4(5)(a) OF CAT PROCEEDURE ~~CODE~~ 1987

***

Reg
26/12
D N R Reddy

Mr. K.Venkateswara Rao,
Counsel for the Applicants.

may be listed
2.1.97

50

मूल/ORIGINAL

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYD. BENCH.

बेंच केस/BENCH CASE

दूर संचार TELECOM

M.A.No. 37/1997

IN

O.A.No. 4196/1996

M.A._37/97_in_O.A._Sr._4196/96.

10-01-97.

Heard Mr.K.Venkateswara Rao for the applicants and Mr.V.Vinod Kumar for the respondents.

The MA is not opposed. Under the circumstances referred to, the MA is allowed as prayed for. Register the OA.

The MA is ordered accordingly.

HBSJP
M(J)

HRRN
M(A)

Single OA petition.

Mr. K. Venkateswara Rao
COUNSEL FOR THE APPLICANTS

AND

Mr. _____

Sr. Addl. Standing Counsel for
C.C.Rlys.